

FORM NCLAT-3

[See Rule 59]

**Pending/Disposed of
IN THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
New Delhi**

Application No. _____ /20____

In

Case no. _____ /20____

Applicant(s)/ 3rd party /Appellant/Petitioner

Vs

Respondent(s)

Application for Inspection of Documents/Records under Rule 60

I hereby apply for grant of permission to inspect the documents/records in the above case. The details are as follows: -

1. Name and address of the person seeking inspection: _____

2. Whether he is a party to the case/his Legal Practitioner and if so, his rank therein. _____

3. Details of the papers/documents sought to be inspected _____

4. Reasons for seeking the Inspection _____

5. The date and duration of the inspection sought for _____

6. Whether fee is paid and if so, the mode of payment _____

7. If a third party, whether a Vakalat has been filed with Court Fee Stamp _____

Verification:

I _____ state that the above facts are true and correct.

Place:

Date:

Applicant

Office Use:

Granted inspection for _____ hours on _____/rejected.

Registrar

Endorsement after inspection:

I _____ the applicant above named inspected the documents/records on _____ in the presence of Mr/Ms _____ between _____ to _____ Hrs on _____ and inspection is completed/concluded.

Dated day.....20__.

Applicant/Authorized Representative